

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 1

CUSTOMS MISCELLANEOUS APPLICATION NO. 85669 OF 2021

IN

CUSTOMS APPEAL NO. 85609 OF 2020

(Arising out of Order-in-Original No. 73/SA(73)ADG(ADJ.)/DRI,MUMBAI/2019-20 dated 30.12.2019 passed by the Additional Director General (Adjudication), Mumbai)

M/s. Krishna Antioxidants Pvt Ltd

....Appellant

VERSUS

**Additional Director General (Adjudication)
Mumbai (ADJ)**

.....Respondent

APPEARANCE:

Shri Kiran Chavan, Advocate for the Appellant

Shri Ramesh Dwivedi, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING: 27/10/2021

FINAL ORDER NO. A/87033 / 2021

JUSTICE DILIP GUPTA

Shri Kiran Chavan, learned counsel for the appellant states that he has been instructed by the appellant to withdraw the appeal. Learned Authorized Representative appearing for the Department has no objection.

2. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.ANJANI KUMAR)
MEMBER (TECHNICAL)**